

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 59 of 2014 &**

**I.A. No. 111 of 2014**

**And**

**Appeal No. 120 of 2014**

**Dated : 29<sup>th</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Madhya Pradesh Power Generating Co. Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Ms. Swagatika Sahoo  
Mr. Poorva Seigal**

**Counsel for the Respondent (s) : Mr. M.S. Ramalingam for R-1  
Mr. Rajiv Srivastava for R.2  
Mr. G. Umapathy  
Mr. Dalip Singh, DGM  
Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for UPPCL**

**Appeal No. 120 of 2014**

**M.P. Power Management Co. Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. G. Umapathy  
Mr. Dalip Singh, DGM**

**Counsel for the Respondent (s) : Mr. M.S. Ramalingam for R-1  
Mr. Rajiv Srivastava for R.2  
Ms. Swagatika Sahoo  
Mr. Poorva Seigal**

**ORDER**

Pleadings completed. Reply has been filed in Appeal No.59 of 2014. In Appeal No. 120 of 2014, the contesting Respondent No.-2

wants some more time to file Reply. Accordingly, he is permitted to file the Reply on or before 30.06.2014 after serving copy on the other side. In the meantime, Rejoinder may be filed.

Post the matter on **07.07.2014.**

**(Rakesh Nath)**  
**Technical Member**

pr/kt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**